In the matter of : The Companies Act, 1956;

And

In the matter of:

Sections 433, 434 and 439 of the said Act;

And

In the matter of: **Maheshwary Ispat Limited,** a company incorporated under the provisions of the Companies Act, 1956 and having its registered office at P-5, Kalakar Street, Kolkata-700 007, within the aforesaid jurisdiction;

And

In the Matter of:
Tata Capital Financial Services Limited, a company incorporated under the provisions of the Companies Act, 1956 and having its registered office at One Forbes, Dr. V. B. Gandhi Marg, Fort, Mumbai – 400 001, and also carrying on business from DGP House, 4th floor, Old Prabhadevi Road, Prabhadevi, Mumbai – 400 025 and also at 2C & 2D, 2nd floor, Park Plaza, 71, Park Street, Kolkata-700016.

..... PETITIONER.

Notification to the Official Liquidator of winding up order.

To
The Official Liquidator,
High Court, Calcutta,
9, Old Post Office Street,
Calcutta.

Order pronounced on 21.06.2016 by the Hon'ble Justice Biswanath Somadder, for winding up in case of single default in payment of installment of the under-mentioned company under the Companies Act, 1956. A Photocopy of the order dated 21.06.2016 passed by the Hon'ble Justice Biswanath Somadder and another order dated 13.07.2018 passed by the Hon'ble Justice Ashis Kumar Chakraborty is sent herewith for your record.

1. Name of the Company : Maheshwary Ispat Limited.

2. Registered office of the Company : P-5, Kalakar Street, Kolkata-700 007.

3. Petitioner's Advocate : Sinha & Company, Advocate,
5, Kiran Shankar Roy Road,
Kolkata-700 001.

4. Date of presentation of the petition : 22.09.2011.

Dated this 19th day of June, 2018.

For Registrar.

Note: It will be the duty of each of the persons as are liable to make out, or to concur in making out, a statement of affairs under Sec.454, to attend the Official Liquidator at such time and place as he may appoint and to give him all information he may require.

IN THE HIGH COURT AT CALCUTTA
ORIGINAL JURISDICTION

In the matter of : The Companies Act, 1956;

And

In the matter of:

Sections 433, 434 and 439 of the said Act;

And

In the matter of: **Maheshwary Ispat Limited,** a company incorporated under the provisions of the Companies Act, 1956 and having its registered office at P-5, Kalakar Street, Kolkata-700 007, within the aforesaid jurisdiction;

And

In the Matter of:

Tata Capital Financial Services Limited, a company incorporated under the provisions of the Companies Act, 1956 and having its registered office at One Forbes, Dr. V. B. Gandhi Marg, Fort, Mumbai – 400 001, and also carrying on business from DGP House, 4th floor, Old Prabhadevi Road, Prabhadevi, Mumbai – 400 025 and also at 2C & 2D, 2nd floor, Park Plaza, 71, Park Street, Kolkata-700016.
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..... PETITIONER.

Notification to the Registrar of Companies of winding up order.

To
The Registrar of Companies,
West Bengal, Nizam Palace, II MSO Building,
234/4, Acharya J. C. Bose Road,
Calcutta – 700 020.

Order pronounced on 21.06.2016 by the Hon'ble Justice Biswanath Somadder, for winding up in case of single default in payment of installment of the under-mentioned company under the Companies Act, 1956. A Photocopy of the order dated 21.06.2016 passed by the Hon'ble Justice Biswanath Somadder and another order dated 13.07.2018 passed by the Hon'ble Justice Ashis Kumar Chakraborty is sent herewith for your record.

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